

IN THE COURT OF SH. RUPINDER SINGH DHIMAN, CIVIL JUDGE 06,
CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI.

CS SCJ No. 198/2017

Anita Gupta

Vs.

DBR Cooling Tower Pvt. Ltd

25.06.2020

Present: **Sh. Jatin Aggarwal**, Counsel for plaintiff.

Defendant is already proceeded against exparte VOD 21.01.2019

Final arguments heard through video conferencing in view of circular bearing no. 1159811728/DJ Central/LockdownCovid19/AD&SJ Duty & Arrangements/2020 dated 14.06.2020 of District & Sessions Judge(H.Q.).

Put up for orders on **24.06.2020** at **4.00pm**.

At 4:00 p.m

Vide separate order of even date, suit of the **suit of the plaintiff is decreed** against the defendants for **Rs. 1,07,794/-** along with simple interest @ **9% p.a.** from the date of filing of the present suit till the date of actual realization of the amount. Costs of the suit are also awarded to the plaintiff.

Decree sheet be prepared accordingly.

File be consigned to Record Room after due compliance.

(Sh. Rupinder Singh Dhiman)
Civil Judge 06/(Central)/THC
Delhi/25.06.2020